

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH**

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH

...RESPONDENT

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THROUGH

COUNSEL FOR THE PROJECT PROPONENT

Office: 406, 4th Floor, Antriksh Bhawan,

22, K. G. Marg, New Delhi – 110001

Email: officeofsrijantiwari@gmail.com

Mobile: 9899966225

PLACE: NEW DELHI

DATE: 18.10.2023

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH**

Original Application No. 619/2022

In the matter of:

Mast Ram & Anr.

...Applicant

Versus

State of Himachal Pradesh

...Respondent

**UPDATED COMPLIANCE REPORT ON BEHALF OF THE
PROJECT PROPONENT IN CONTINUATION TO THE
COMPLAINCE REPORT DATED 2ND JUNE 2023 FILED BY
THE PROJECT PROPONENT IN THE MATTER OF OA NO.
619 OF 2022; MAST RAM & ANR. VS. STATE OF HP & ORS.**

Most Respectfully Submitted:

Preliminary submissions and background:

1. The Project Proponent in continuation of its earlier response filed on 02.06.2023 is hereby filing an updated status of the compliances and action taken in reference to the recommendations of the Joint Committee as per its report dated 01.05.2023.

The same are as follows:

| S. No. | Joint Committee Recommendations | Compliance Status | Completion Date |
|--------|--|--|-----------------|
| 1. | <u>Recommendation No 1 & 2:</u> | Response: | |
| | <p>1. The industry is neither meeting the norms/conditions of Recycle (ZLD) prescribed in the CTO issued by HPPCB and nor meeting the inlet norms of CETP prescribed by the Himachal Government/PPCB for sending the effluent to CETP, in violation of the conditions of Consent to Operate.</p> | <p>1. Project Proponent has successfully implemented the modification and upgradation of the ETP plant within the stipulated period. The Multi Effect Evaporator (MEE), Agitated Thin Film Drier (ATFD) have been installed and successfully commissioned and are now operational.</p> | 1. Completed. |
| | <p>1. According to HPPCB Member <i>“though the ETP of the Industry has been found to be non-operational by the Joint Committee, the industry has been treating a part of effluent (10-15 m³/day) and sending the remaining untreated effluent without</i></p> | <p>2. With the commissioning of MEE and ATFD along with the existing Stripper, Activated Sludge Process (ASP) and Clarifiers, the Project Proponent has been able to treat its total effluent as per the requirements. The Reverse Osmosis (RO) plant</p> | |

| | | |
|--|--|--|
| <p><i>complying with the Inlet norms of CETP for the last 04 years, in violation of conditions of CTO”</i> The industry has been given ETP Upgradation Schedule to HPPCB, with a deadline of July, 2023 for achieving Zero Liquid discharge (ZLD), which is being monitored by HPPCB, which further confirm that ETP is not adequate to treat the entire effluent and recycle it i.e. ZLD. <i>It is recommended that the validity period of the CTO granted to the industry by HPPCB, is linked with the deadline for the achieving Zero Liquid Discharge (ZLD) given by the industry.</i></p> | <p>has been received at the site on 17th October 2023. The delay was beyond the control of the Project Proponent due to some unforeseen delivery issues at the supplier’s end which are now resolved. The installation and commissioning of RO plant will be completed by 30th October 2023.</p> <p>3. The Project Proponent is now sending the treated effluent to CETP till its RO plant is commissioned. Once RO plant comes to operation by October 30th, the project proponent shall be able to recycle the treated effluent to achieve ZLD by November 15th. Till that time project proponent shall send the treated effluent to the CETP.</p> | <p>30th October 2023.</p> <p>15th November 2023.</p> |
|--|--|--|

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|---|--|---|-----------|
| 2 | <p><u>Recommendation No 3</u></p> <p>As per record shared with the Joint Committee, the industry is paying 60-80 lacs per month to CETP Baddi for the last 04 years, for the treatment of its effluent, despite having its own ETP. This indicates that either the ETP installed by the industry is not adequate or it is not operated efficiently. <i>It is therefore recommended that adequacy study of the ETP is done by some reputed institute, so as to find out the shortcomings and upgrade the same.</i></p> | Based on the inputs from the industry experts, the ETP scheme has been successfully implemented. | Completed |
| 3 | <p><u>Recommendation No 4</u></p> <p>In view of the fact that i) The industry has not obtained permission of CPCB for incineration of hazardous</p> | i) The Project Proponent has stopped using its incinerator in the absence of SOPs and closed it down and no longer using it and had informed in | NA |

| | | |
|--|--|--|
| <p>waste and therefore the incinerator installed by the Industry for incinerating the concentrated effluent is not in operation, ii) Industry is located at such a location without having any provision to contain contaminated storm/rain water passing through the plant, the discharge of untreated effluent is un-avoidable with the storm water and may lead to the contamination water. <i>It is therefore recommended that Industry is directed by HPPCB to: a) Obtain permission from CPCB for incineration of Hazardous waste; b) make arrangements to contain the storm water contaminated with industrial effluent while passing</i></p> | <p>writing to the HPPCB in October 2022. Even though the Project Proponent has applied for obtaining the SOP to the PCB in April'23.</p> <p>ii) The storm water drain is already in place and during rains the storm water within from the premises goes to the effluent treatment plant through a permanent pipeline.</p> | |
|--|--|--|

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|---|---|--|---------------------------------|
| | <p><i>through the plant and treat it before discharging in the nearby drain; b) to strictly follow the “Guidelines for using treated effluent for irrigation” with regard to treated storm water (contaminated with industrial effluent), prepared by CPCB under the directions of Hon’ble NGT dated 24/5/2019 in the matter of OA No. 348/2017; Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd.</i></p> | | |
| 4 | <p>Recommendation No 5</p> <p>The bio-magnification study conducted by the Joint Committee on the soil and two crop growing in the area during period indicates that:</p> <ul style="list-style-type: none"> • The concentration of | <p>The Project Proponent does not use Nickel and Zinc for manufacturing its products nor are Nickel and Zinc any of the by-product of part of the effluent. However in public interest the Project</p> | <p>As per the requirements.</p> |

| | |
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| <p>Nickel and Zinc in the soil samples collected from downstream locations were found to be exceeding the limits specified by WHO. The high concentration of heavy metals (Zn and Ni) in the soil in the downstream locations despite low heavy metal concentration in the effluent samples collected by the Joint Committee, is an area of concern and indicates discharge to concentrated waste, although no discharge was observed by the Joint Committee at the time of visit.</p> <ul style="list-style-type: none"> • The transfer Factor | <p>Proponent agrees that it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health.</p> <p>Project Proponent will conduct the crop testing in coordination with the local PCB office as per the season and availability of the crops.</p> |
|--|--|

| | | | |
|--|--|--|--|
| | <p>and Health Risk Index was also determined by the Joint Committee. The values of HRI less than 1(<1), as determined by the Joint Committee, is considered safe for intake of food/vegetables.</p> <p>However, it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public</p> | | |
|--|--|--|--|

| | health. | | |
|---|---|--|----|
| 5 | <p>Recommendation No 6</p> <p>It was observed during the site visit that industry has taken water connection from surface water supply meant for nearby villagers for irrigation, without obtaining any permission. It is recommended that Industry be directed to immediately disconnect this water connection till permission is obtained from the concerned authority.</p> | <p>To meet the daily water requirements of the industry, the Project Proponent relies on its in-house borewell and commercial water tankers supply from a third party and is not dependent on the surface water from the nullah.</p> | NA |



PROJECT PROPONENT

 THROUGH

COUNSEL FOR THE PROJECT PROPONENT
Office: 406, 4th Floor, Antriksh Bhawan,
22, K. G. Marg, New Delhi – 110001
Email: officeofsrijantiwari@gmail.com
Mobile: 9899966225

PLACE: NEW DELHI

DATE: 18.10.2023

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH

...RESPONDENT

AFFIDAVIT

I, Satish Pandey, S/o Late Shri B.D. Pandey aged about 46 years,
authorized representative of The Project Proponent, having its office
at 409, 4111 Floor, Antriksh Bhawan, KG Marg, New Delhi-11 0001
do hereby solemnly affirm as under.



- I. That I am the Authorized Representative of the Project Proponent and well conversant with the facts and circumstances of the present case as such and also fully competent to swear and affirm the present affidavit.
2. That I have read the Updated Compliance Report submitted on behalf of the Project Proponent to the concerns raised regarding Project Proponent practices in the report dated 01.05.2023 the

contents of the submissions have been read to me in my vernacular language.

- 3. That the contents thereof are believed to be true upon my knowledge received from the record maintained by the Project Proponent in the normal course of business. The legal advice received by me is believed to be true. I say nothing material is concealed therefrom.

[Handwritten Signature]
 D-3923/14
 I Identify the Deponent who has Signed in my Presence

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified at Delhi on this 18 day of October, 2023 that the contents of the above affidavit are true upon my knowledge and that nothing material has been concealed there from.



ATTESTED
 NOTARY PUBLIC
 GOVT. OF INDIA

[Handwritten Signature]

DEPONENT

18 OCT 2023

BEFORE THE NATIONAL GREEN TRIBUNAL

13

PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 619/2022

IN THE MATTER OF:

MAST RAM & ANR.

...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH

...RESPONDENT

LIST OF DOCUMENTS

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| 3 | LETTER DATED 14.04.2023 TO H.P.S.P.C.B. TO DELVELOP SOP FOR UTILIZATION OF SPENT SOLVENT IN INCINERATOR | 29-57. |
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| | | |
|---|---------------------------------|--------|
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 **THROUGH**

COUNSEL FOR THE PROJECT PROPONENT
Office: 406, 4th Floor, Antriksh Bhawan,
22, K. G. Marg, New Delhi – 110001
Email: officeofsrijantiwari@gmail.com
Mobile: 9899966225

PLACE: NEW DELHI

DATE: 18.10.2023

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM108

PURCHASE ORDER

 Capex : To make multi effect evaporator runn
 condi

| Vendor Detail | | | | Billing / Delivery Address | | | |
|----------------|---|--|--|----------------------------|---|--|--|
| Name | : KALYAN PROJECTS CONSTRUCTION CO. | | | PO No | : MSL/2021-22/10001 | | |
| Address | : 492, Phase-IX, Industrial Area,, Mohali ,MOHALI | | | PO Date | : 01/04/21 | | |
| State | : Punjab | | | Delivery At | : MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo, , 173220Distt. Solan | | |
| Country | : INDIA | | | Himachal Pradesh | , Contact No. 01792-233283-88 | | |
| Contact | : | | | State Code | : 03 | | |
| GSTIN | : 03AEPPR6871P2ZI | | | State Code | : | | |
| PAN No. | : AEPPR6871P | | | | | | |
| Email | : | | | | | | |

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGS An |
|--------------|---|-----|-----|--------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-----------|
| 1 | CALANDERIA AS PER DRAWING MS Pipe 250nb 6 mtrs SS 316L Tube (Seamless) 25.4 OD X6 Mtrs Long ++13 nos Tube Sheet thk.20mm 2 Nos Steam Jacket MS 1 Nos Nozzle view glass as per discussed | Nos | 1 | 138000 | 7304 | | | 138000.0 0 | 0 | 0 | 0 | 0 | 18 | 2484 |
| Total | | | | | | | | | | | | 0 | 0 | 2484 |

| | | | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|----------------------|-------|
| | | | | | | | | | | | Transaction Value | 138, |
| | | | | | | | | | | | Less: Discount @ 0 % | |
| | | | | | | | | | | | Other Charges | |
| | | | | | | | | | | | Add : SGST | |
| | | | | | | | | | | | Add: CGST | |
| | | | | | | | | | | | Add: IGST | 2484 |
| | | | | | | | | | | | Total Amount :GST | 24 |
| | | | | | | | | | | | Grand Total : | 16284 |

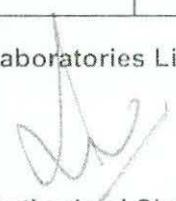
Payment Terms : 50% Advance Balance 50% against Delivery

Delivery : 3-4 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory
TERMS AND CONDITIONS OF PURCHASE

- ACCEPTANCE** : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
- SPECIFICATION** : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
- INSPECTION** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
- VALIDITY** : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
- INVOICE** : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaied of.
- FORCE MAJURE** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
- JURISDICTION** : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

 Capex : Capacity Enhancement of Existing ETP
 Masulkhana

| Vendor Detail | | | | Billing Address | | | | |
|----------------|--|--|--|----------------------|---|--|---------------------|----|
| Name | CHEM PROCESS SYSTEMS P.LTD | | | PO No | MSL/2023-24/10008 | | | |
| Address | 15 NATRAJ INDUSTRIAL ESTATE, VASNA-LYAVA, SANAND VIRAMGRAM HIGHWAY, SANAND | | | PO Date | 24/04/23 | | | |
| State | Gujarat | | | Billing Add: | MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | | | |
| Country | INDIA | | | Contact No. : | 01792-233283-88 | | | |
| Contact | | | | | | | | |
| GSTIN | 24AABCC5915A1ZB | | | | | | | |
| PAN No. | AABCC5915A | | | | | | | |
| Email | | | | State Code : | 24 | | State Code : | 02 |

| S-NO | Item Name | UOM | Qty | Price | HSN | Discount % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt |
|------|---|-----|-----|---------|------|------------|----------------|---------------|--------|----------|--------|----------|--------|----------|
| 0 | Design modification & Revamping of Exis MEE Plant | LOT | 1 | 6000000 | 9954 | | | 6000000.00 | 0 | 0 | 0 | 0 | 0 | 0 |
| 0 | Design, MFG. & Supply of ATFD Plant Supervision for Erection & Comm. Charges for first seven days nil after that 15000/day As per discussed with vivan Prasher/offer- EVS/2003885/R0 [Techno-Commercial BID] Dated APRIL 18th, 2023 | LOT | 1 | 4000000 | 9954 | | | 4000000.00 | 0 | 0 | 0 | 0 | 0 | 0 |

Total

0

0

| | |
|----------------------|------------|
| Transaction Value | |
| Less: Discount @ 0 % | |
| Other Charges | |
| Add : SGST | |
| Add: CGST | |
| Add: IGST | |
| Total Amount :GST | 160000 |
| Grand Total : | 11800000.0 |

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Morepen Laboratories Limited

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice, Transporter copy & Eway bill should be as per our PO Address)


 Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail
Billing Address

Name : PERMIONICS MEMBRANES PRIVATE LIMITED
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016, VADODARA
State : Gujarat
Country : INDIA
Contact :
GSTIN : 24AACCP9167E1ZD
PAN No. : AACCP9167E
Email :

PO No : MSL/2023-24/10033

PO Date : 29/05/23

Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220

Contact No. : 01792-233283-88

State Code : 24

State Code : 02

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt |
|--------------|--|-----|-----|---------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| 1 | RO Plant Cap 60 KLD (Tube Settler +2 Stage HPA RO System+ RO Polisher Cap 60 KLD 3M2/Hr Considering 20hp operation) As per Quote Ref.PMPL/QTN/WW/500-1/ 22-23 Dated 4/05/2023 Including Installation with one Year warranty | SET | 1 | 4200000 | 8421 | | | 4200000.00 | 0 | 0 | 0 | 0 | 18 | 756000.00 |
| Total | | | | | | | | | | | | 0 | 0 | 756000.00 |

| | |
|--------------------------|-------------------|
| Transaction Value | 4,200,000 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 756000.00 |
| Total Amount :GST | 756000 |
| Grand Total : | 4956000.00 |

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory
TERMS AND CONDITIONS OF PURCHASE



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

18

GSTIN No. 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP
Masulkhana

Vendor Detail

Billing Address

Name : PERMIONICS MEMBRANES PRIVATE LIMITED
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016
VADODARA
State : Gujarat
Country : INDIA
Contact :
GSTIN : 24AACCP9167E1ZD
PAN No. : AACCP9167E
Email :

PO No : MSL/2023-24/10033

PO Date : 29/05/23

Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO
Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220

Contact No. : 01792-233283-88

State Code : 24

State Code : 02

- 1. ACCEPTANCE** : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
 - 2. SPECIFICATION** : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
 - 3. INSPECTION** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
 - 4. VALIDITY** : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
 - 5. INVOICE** : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaiied of.
 - 6. FORCE MAJURE** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
 - 7. JURISDICTION** : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
- Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

19

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER Capex : Solvent storage area with capacity enhancement

| Vendor Detail | | | | Billing Address | | | | |
|------------------|---|--|--|----------------------|---|--|---------------------|----|
| Name : | JAY VEE SALES AND SERVICES | | | PO No : | MSL/2023-24/10044 | | | |
| Address : | 89,Kajheri Sector-52, Chandigarh-160036 ,CHANDIGARH | | | PO Date : | 24/06/23 | | | |
| State : | Chandigarh | | | Billing Add: | MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | | | |
| Country : | INDIA | | | Contact No. : | 01792-233283-88 | | | |
| Contact : | | | | | | | | |
| GSTIN : | 04AALFJ6883F1Z3 | | | | | | | |
| PAN No. : | AALFJ6883F | | | | | | | |
| Email : | | | | State Code : | 04 | | State Code : | 02 |

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt | |
|--------------|---|-----|-----|--------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|----------|
| 1 | MCC PANEL MCC Panel-1 Bill of material as per quote ref. JVSS/23-24/Morepen/036 (R3)Dated 21/06/2023 | SET | 1 | 128544 | 8537 | | | 128544.00 | 0 | 0 | 0 | 0 | 18 | 23137.92 | |
| Total | | | | | | | | | | | | 0 | 0 | | 23137.92 |

| | |
|----------------------|-----------|
| Transaction Value | 128,544 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 23137.92 |
| Total Amount :GST | 23137.92 |
| Grand Total : | 151681.92 |

Payment Terms : 30% Adv and 70% against Proforma Invoice

Delivery : 2-3 Weeks

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

20

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana:

Vendor Detail

Name : JAY VEE SALES AND SERVICES
Address : 89,Kajheri Sector-52, Chandigarh-160036 ,CHANDIGARH

State : Chandigarh
Country : INDIA
Contact : ,
GSTIN : 04AALFJ6883F1Z3
PAN No. : AALFJ6883F
Email :
State Code : 04

Billing Address

PO No : MSL/2023-24/10045
PO Date : 24/06/23
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Contact No. : 01792-233283-88
State Code : 02

| S. No | Item Name | UOM | Qty | Price | HSN | Discount % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt | |
|--------------|---|-----|-----|--------|------|------------|----------------|---------------|--------|----------|--------|----------|--------|----------|----------|
| 1 | MCC PANEL MCC Panel-2 Bill of material as per quote ref. JVSS/23-24/Morepen/036(R3)Dated 21/06/23 | SET | 1 | 114401 | 8537 | | | 114401.00 | 0 | 0 | 0 | 0 | 18 | 20592.18 | |
| 2 | MCC PANEL MCC Panel-3 Bill of material as per quote ref. JVSS/23-24/Morepen/036(R3)Dated 21/06/23 | SET | 1 | 127338 | 8537 | | | 127338.00 | 0 | 0 | 0 | 0 | 18 | 22920.84 | |
| Total | | | | | | | | | | | | | 0 | 0 | 43513.02 |

| | |
|--------------------------|------------------|
| Transaction Value | 241,739 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 43513.02 |
| Total Amount :GST | 43513.02 |
| Grand Total : | 285252.02 |

Payment Terms : 30% Adv and 70% against Proforma Invoice

Delivery : 2-3 Weeks

Freight : F.O.R.

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory

GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail

Billing Address

Name : PRAGATI EQUIPMENTS
Address : AMBALA,

State : Haryana
Country : INDIA
Contact :
GSTIN : 06AAJFP5279M1ZK
PAN No. : AAJFP5279M
Email :

PO No : MSL/2023-24/10069
PO Date : 13/07/23
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Contact No. : 01792-233283-88

State Code : 06

State Code : 02

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt |
|--------------|---|-----|-----|--------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| 1 | SS 304 Feed Tank Cap.1 kl As Quote Ref.PE/Q/23-24/5107 Dt.20/6/23 | Nos | 1 | 135000 | 7309 | 5 | 6750 | 128250.00 | 0 | 0 | 0 | 0 | 18 | 23085.00 |

Total

23085.00

| | |
|----------------------|-----------|
| Transaction Value | 135.000 |
| Less: Discount @ 5 % | 6750 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 23085.00 |
| Total Amount :GST | 23085 |
| Grand Total : | 151335.00 |

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Morepen Laboratories Limited

Delivery : 4-6 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Authorised Signatory



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP
Masulkhana

| Vendor Detail | | Billing Address | |
|--|------------------------|---|------------------------|
| Name : SOLTECH PUMPS & EQUIPMENT PVT.LTD | | PO No : MSL/2023-24/10073 | |
| Address : 107 Surya Complex, 21 Veer Savarkar Block., Shakarpur, Vikas Marg, New Delhi, NEW DELHI | | PO Date : 17/07/23 | |
| State : New Delhi | | Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | |
| Country : INDIA | | Contact No. : 01792-233283-88 | |
| Contact : | | | |
| GSTIN : 07AAKCS7554E1Z3 | | | |
| PAN No. : AAKCS7554E | | | |
| Email : | State Code : 07 | | State Code : 02 |

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt | |
|--------------|---|-----|-----|--------|----------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|----------|
| 1 | SS 316 Investa Pump M-MTR-1X2-10 | Nos | 1 | 205000 | 84137091 | 25.8537 | 53000.09 | 151999.91 | 0 | 0 | 0 | 0 | 18 | 27359.98 | |
| 2 | Investa Pump Model SCP-LC-32*25*180 | Nos | 1 | 85000 | 84137091 | 20 | 17000 | 68000.00 | 0 | 0 | 0 | 0 | 18 | 12240.00 | |
| 3 | SS 316 Investa Pump M-SCP-LC-32X25X180 | Nos | 1 | 85000 | 84137091 | 20 | 17000 | 68000.00 | 0 | 0 | 0 | 0 | 18 | 12240.00 | |
| | All pump complete with double Mech Seal | | | | | | | | | | | | | | |
| 4 | FLP Motor 10 HP /2900 RPM IE-3 Make CG/BB | Nos | 1 | 109320 | 85015210 | 62 | 67778.4 | 41541.60 | 0 | 0 | 0 | 0 | 18 | 7477.49 | |
| 5 | FLP Motor 03 HP /2900 RPM IE-3 Make CG/BB | Nos | 1 | 52530 | 85015210 | 62 | 32568.6 | 19961.40 | 0 | 0 | 0 | 0 | 18 | 3593.05 | |
| 6 | FLP Motor 02HP /2900 RPM IE-3 Make CG/BB | Nos | 1 | 40190 | 85015210 | 62 | 24917.6 | 15272.20 | 0 | 0 | 0 | 0 | 18 | 2749.00 | |
| | As per quote ref. spepl/mll/36165/2023-24 dt.4/7/23 | | | | | | | | | | | | | | |
| Total | | | | | | | | | | | | 0 | 0 | | 65659.52 |

| | |
|----------------------------|------------------|
| Transaction Value | 577,040 |
| Less: Discount @ 25.8537 % | 212264.89 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 65659.52 |
| Total Amount :GST | 65659.52 |
| Grand Total : | 430434.63 |

Payment Terms : PDC 30DAYS

Delivery : 6-8 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP
Masulkhana

Vendor Detail

Name : CHEM PROCESS SYSTEMS P.LTD
Address : 15 NATRAJ INDUSTRIAL ESTATE, VASNA-
LYAVA, SANAND VIRAMGRAM HIGHWAY, SANAND
State : Gujarat
Country : INDIA
Contact : ,
GSTIN : 24AABCC5915A1ZB
PAN No. : AABCC5915A
Email :

State Code : 24

Billing Address

PO No : MSL/2023-24/10075
PO Date : 20/07/23
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO
Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Contact No. : 01792-233283-88

State Code : 02

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discoun t Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt |
|--------------|---|-----|-----|---------|------|-------------------|-----------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| 1 | New Calandria-2 (Without Top & Bottom Cover)+ New Recirculation Pump-3 with electric Motor,D.M.C as per Existing Tube Specification of Calandria-3 New Recirculation Pump-4 with electric Motor,D.M.C as per Existing Tube Specification .of Calandria-4 as per offer SP/2004248 Dt.19/07/23 & discussed with Mr.Vivan Prashar | SET | 1 | 2850000 | 8438 | | | 2850000.00 | 0 | 0 | 0 | 0 | 18 | 513000.00 |

Total

513000.00

| | |
|----------------------|------------|
| Transaction Value | 2,850,000 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 513000.00 |
| Total Amount :GST | 513000 |
| Grand Total : | 3363000.00 |

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Morepen Laboratories Limited

Delivery : 3 WEEK

Freight : TO PAY

Authorised Signatory

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP
Masulkhana

| Vendor Detail | | Billing Address | |
|---|------------------------|---|------------------------|
| Name : CHEM PROCESS SYSTEMS P.LTD | | PO No : MSL/2023-24/10075 | |
| Address : 15 NATRAJ INDUSTRIAL ESTATE, VASNA-LYAVA, SANAND VIRAMGRAM HIGHWAY, SANAND | | PO Date : 20/07/23 | |
| State : Gujarat | | Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | |
| Country : INDIA | | Contact No. : 01792-233283-88 | |
| Contact : , | | | |
| GSTIN : 24AABCC5915A1ZB | | | |
| PAN No. : AABCC5915A | | | |
| Email : | State Code : 24 | | State Code : 02 |

TERMS AND CONDITIONS OF PURCHASE

- 1. ACCEPTANCE** : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
- 2. SPECIFICATION** : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
- 3. INSPECTION** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurrences beyond the control of the company.
- 4. VALIDITY** : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
- 5. INVOICE** : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaied of.
- 6. FORCE MAJURE** : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurrences beyond the control of the company.
- 7. JURISDISCTION** : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
- 8. Do not charge TCS** on your invoices, We will deduct TDS as per section 194 Q, if applicable on you
- 9. INSURANCE & TRANSIT RISKS**

Unless otherwise stipulated, the goods shall be insured by the Supplier at his own cost. Notwithstanding the aforesaid any loss or damage during transit till delivery to the Buyer at the designated destination shall be to the Supplier's account.

10. STATUARY COMPLIANCES

- Ensure compliance to below points:
- Requirements of factories act.
- Labour law related requirement applicable to my organization
- Labour law requirements as listed below: Working hours / Forced Labour, Child Labour Policy, Holiday Compliance, ESI & PF compliance, Minimum wages & Overtime compliance, Payday compliance
- All Policies of Morepen in our organization depending upon Nature and scale of our organization.
- All safety norms applicable to our organization
- Applicable Environment norms on Product and Material
- In Transit Safety norms for Transport of Chemical, raw materials Hazardous material the consignor has to ensure the following points:
 - i The Goods carriage have valid Registration Certificate, PUC.
 - ii The goods carriage has a valid registration to carry the hazardous goods.
 - iii The vehicle is equipped with necessary First-aid, Safety equipment's and antidotes as may be necessary.
 - iv The transporter or owner of the goods carriage has full and adequate information about the dangerous or hazardous goods being transported.
 - v The driver of the goods carriage having valid driving license and should be trained in handling the dangers posed during transport of such goods.
 - vi Every consignor shall supply to the owner of the goods carriage full and adequate information about the dangerous or hazardous goods, being transported as to enable such owner and its driver:
 - vii To make aware of the safety rules for transportation of hazardous materials.
 - viii To make aware of the risks created by such goods to health or safety of any person.



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP
Masulkhana

| Vendor Detail | | | | | Billing Address | | | | | |
|---------------|---|--|--|--|-----------------|--|--|--------------|----|--|
| Name | : BM ENGINEERING SOLUTIONS | | | | PO No | : MSL/2023-24/10085 | | | | |
| Address | : HOUSE NO. 264 EKTA VIHAR, BALTANA, ZIRKAPUR DISTT SOLAN, | | | | PO Date | : 28/07/23 | | | | |
| State | : Punjab | | | | Billing Add: | MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | | | | |
| Country | : INDIA | | | | Contact No. : | 01792-233283-88 | | | | |
| Contact | : | | | | | | | | | |
| GSTIN | : 03BSCPR6835D1ZV | | | | | | | | | |
| PAN No. | : BSCPR6835D | | | | | | | | | |
| Email | : | | | | State Code : | 03 | | State Code : | 02 | |

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt | |
|--------------|--|-----|-----|--------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|----------|
| 1 | Pressure Reducing Station Complete with inlet & outlet line 25x40 Steam Flow 350kg/hr.Inlet Pr.10kg/cm2 Safety Valve Pr.6.5kg/cm2 with interconnecting piping seamless sch.40 with globe valve | SET | 1 | 280000 | 8481 | | | 280000.00 | 0 | 0 | 0 | 0 | 18 | 50400.00 | |
| Total | | | | | | | | | | | | 0 | | 0 | 50400.00 |

| | |
|----------------------|-----------|
| Transaction Value | 280,000 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 50400.00 |
| Total Amount :GST | 50400 |
| Grand Total : | 330400.00 |

Payment Terms : 50% Advance Balance 50% against Delivery

Delivery : 3-4 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Morepen Laboratories Limited

Authorised Signatory



MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083E

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ET
Masulkhan

| Vendor Detail | | | | Billing Address | | | | | |
|----------------|--------------------|--|--|----------------------|---|--|---------------------|----|--|
| Name | PRAGATI EQUIPMENTS | | | PO No | MSL/2023-24/10102 | | | | |
| Address | AMBALA, | | | PO Date | 07/08/23 | | | | |
| State | Haryana | | | Billing Add: | MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 | | | | |
| Country | INDIA | | | Contact No. : | 01792-233283-88 | | | | |
| Contact | | | | | | | | | |
| GSTIN | 06AAJFP5279M1ZK | | | | | | | | |
| PAN No. | AAJFP5279M | | | | | | | | |
| Email | | | | State Code : | 06 | | State Code : | 02 | |

| S-NO | Item Name | UOM | Qty | Price | HSN | Discount % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt | | | |
|--------------|--|-----|-----|-------|------|------------|----------------|---------------|--------|----------|--------|----------|--------|-----------|---|--|-----------|
| 1 | SS 316 Pipe OD-640mm,Length-1720,Thk.5mm | Nos | 1 | 73500 | 7307 | 5 | 3675 | 69825.00 | 0 | 0 | 0 | 0 | 18 | 12568.5 | | | |
| 2 | SS 316 Pipe OD-650mm,Length-1700,Thk.5mm | Nos | 1 | 76125 | 7307 | 5 | 3806.25 | 72318.75 | 0 | 0 | 0 | 0 | 18 | 13017.375 | | | |
| 3 | SS 316 Pipe OD-485mm,Length-340,Thk.5mm | Nos | 1 | 12000 | 7307 | 5 | 600 | 11400.00 | 0 | 0 | 0 | 0 | 18 | 2052.0 | | | |
| 4 | SS 316 Pipe OD-609.60mm,Length-370,Thk.5mm | Nos | 1 | 16250 | 7307 | 5 | 812.5 | 15437.50 | 0 | 0 | 0 | 0 | 18 | 2778.75 | | | |
| Total | | | | | | | | | | | | | 0 | | 0 | | 30416.625 |

| | | | | | | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|--|----------------------|--|------------|
| | | | | | | | | | | | Transaction Value | | 177.85 |
| | | | | | | | | | | | Less: Discount @ 5 % | | 8893.125 |
| | | | | | | | | | | | Other Charges | | |
| | | | | | | | | | | | Add : SGST | | |
| | | | | | | | | | | | Add: CGST | | |
| | | | | | | | | | | | Add: IGST | | 30416.625 |
| | | | | | | | | | | | Total Amount :GST | | 30416.625 |
| | | | | | | | | | | | Grand Total : | | 199397.125 |

Payment Terms : 30% Adv and 70% against Proforma Invoice

Morepen Laboratories Limited

Delivery : 10 DAYS

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Authorised Signatory



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MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, Parwanoo, Distt. Solan
Himachal Pradesh, 173220, Contact No. : 01792-233283-88
DL No.: MB/93/6, MNB/93/5



GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

PURCHASE ORDER

Capex : Capacity Enhancement of Existing ETP Masulkhana

Vendor Detail

Billing Address

Name : PERMIONICS MEMBRANES PRIVATE LIMITED
Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016
VADODARA
State : Gujarat
Country : INDIA
Contact :
GSTIN : 24AACCP9167E1ZD
PAN No. : AACCP9167E
Email :

PO No : MSL/2023-24/10033
PO Date : 29/05/23
Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO
Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220
Contact No. : 01792-233283-88

State Code : 24

State Code : 02

| S- N o | Item Name | UOM | Qty | Price | HSN | Disco unt % | Discount Value | Taxable Value | SGST % | SGST Amt | CGST % | CGST Amt | IGST % | IGST Amt |
|--------------|--|-----|-----|---------|------|-------------------|-------------------|------------------|-----------|-------------|-----------|-------------|-----------|-------------|
| 1 | RO Plant Cap 60 KLD (Tube Settler +2 Stage HPA RO System+ RO Polisher Cap 60 KLD 3M2/Hr Considering 20hp operation) As per Quote Ref.PMPL/QTN/WW/500-1/ 22-23 Dated 4/05/2023 Including Installation with one Year warranty | SET | 1 | 4200000 | 8421 | | | 4200000.00 | 0 | 0 | 0 | 0 | 18 | 756000.00 |

Total

0 0 756000.00

| | |
|----------------------|------------|
| Transaction Value | 4,200,000 |
| Less: Discount @ 0 % | 0 |
| Other Charges | 0 |
| Add : SGST | 0 |
| Add: CGST | 0 |
| Add: IGST | 756000.00 |
| Total Amount :GST | 756000 |
| Grand Total : | 4956000.00 |

Payment Terms : 30% ADVANCE 60 % AGAINST PI 10% 1MONTH PDC

Morepen Laboratories Limited

Delivery : 10-12 Weeks

Freight : TO PAY

Delivery Through : BY ROAD

Special Instruction : (Invoice,Transporter copy & Eway bill should be as per our PO Address)

Signature
Authorised Signatory

TERMS AND CONDITIONS OF PURCHASE



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MOREPEN LABORATORIES LIMITED
 Village & PO Masulkhana, Parwanoo, ,Distt. Solan
 Himachal Pradesh , 173220 , Contact No. : 01792-233283-88
 DL No.: MB/93/6 , MNB/93/5

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GSTIN No.: 02AABCM1083B1ZA

PAN No.: AABCM1083B

| PURCHASE ORDER | | Capex : Capacity Enhancement of Existing ETP Masulkhana |
|--|---|---|
| Vendor Detail | | Billing Address |
| Name : PERMIONICS MEMBRANES PRIVATE LIMITED Address : 3/29,4/19,B.I.D.C., Gorwa Estate,Vadodara-390016 VADODARA State : Gujarat Country : INDIA Contact : GSTIN : 24AACCP9167E1ZD PAN No. : AACCP9167E Email : | PO No : MSL/2023-24/10033 PO Date : 29/05/23 Billing Add: MOREPEN LABORATORIES LIMITED, Village & PO Masulkhana, Parwanoo,, Distt. Solan, Himachal Pradesh - 173220 Contact No. : 01792-233283-88 | <div style="border: 1px solid black; padding: 2px; width: fit-content; margin: 0 auto;">State Code : 24</div> |
| | | <div style="border: 1px solid black; padding: 2px; width: fit-content; margin: 0 auto;">State Code : 02</div> |

1. ACCEPTANCE : If no formal acceptance received with in 10 days from date of order, the same shall be deemed accepted
 2. SPECIFICATION : Specifications stipulated must be adhered to otherwise we reserve the right to cancel whole/ part order.
 3. INSPECTION : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequence of occurances beyond the control of the company.
 4. VALIDITY : Delivery must be as per given schedule. Failing which, we reserve the right to cancel order, whole/part. We shall be compensated for losses for non compliance of order. Our assessment of losses shall be final.
 5. INVOICE : All invoices shall be made as per prevailing Central Excise rules so that MODVAT can be avaiied of.
 6. FORCE MAJURE : Company will not be liable for non performance, either in whole or in part of any contract, or any delay in performance there of, as a consequences of occurances beyond the control of the company.
 7. JURISDISCTION : All disputes arising out of this contract shall lie within the Solan Jurisdiction only.
- Do not charge TCS on your invoices, We will deduct TDS as per section 194 Q, if applicable on you

MOREPEN

To

Date: 14/04/2023

The Asst.Environmental Engineer
Regional Office H.P.S.P.C.B,
Sec-4 Parwanoo (H.P.)

Subject: To develop SOP for utilization of Spent Solvent in incinerator

Dear Sir,

It is being submitted in your good office that we want to utilize the spent solvent(28.6) as per Schedule-I, Hazardous and Other waste (Management and Transboundary Movement) Rules 2016. in our incinerator which will lead to generation of steam and reduce fuel consumption being used in boiler. Hence, there will conservation of fuel by utilizing hazardous waste. Further, it will cause proper utilization of waste rather than polluting Environment. We are in favor of protection of Environment. The application form is attached alongwith for your necessary action.

Thanks & Regards

For Morepen Laboratories Ltd.

Authorized Signatory

CC: Scientific Division, Head of HPSPCB Shimla

CC: Scientific Division, CPCB Delhi

18/4/2023
H.P. State Pollution Control Board,
PARWANOO, Distt. Solan-H.P.-173220

Morepen Laboratories Limited

Plant: Village (Malkhinda), Parwanoo, Distt. Solan, (H.P.) India-173 220
Tel: +91-1792-20283-83, Fax: +91-1792-202606, E-mail: plants@morepen.com

Regd. Off: Vill. Malkumara (Morepen Village), Baddi-Nalagarh Road,
Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel: +91-1795-276201-03, Fax: +91-1795-276204, E-mail: plants@morepen.com
GIN No.: L24231HP1984PLC006028

Annexure-I

Revised Format for obtaining approval from the Central Pollution Control Board under the Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

| | | |
|----------|---|---|
| 1 | General Information | |
| 1.1 | Name and Address of the unit | Morepen Laboratories Ltd., Vill.- Masulkhana, Distt.-Solan H.P.-173220 |
| 1.2 | Contact Person and Phone No. and E-mail Id | Ms. Shalini, 9816370972, 7018218422 shalini.chaudhary@morepen.com |
| 1.3 | Products to be Manufactured and Quantity (MT/D) | Loratadine-0.49MT, Desloratadine-0.065MT, Montelukast- 0.197 MT |
| 1.4 | Please attach copy of air consent, water consent and authorization | Attached Annexure-A |
| 2 | DETAILS OF HAZARDOUS WASTE TO BE UTILIZED | |
| 2.1 | Name, Category & address of hazardous or other waste generating industry | Morepen Laboratories Ltd., Vill.- Masulkhana, Distt.-Solan H.P.-173220, Category -Annexure-A -Authorization |
| 2.2 | Name/Type of the hazardous wastes or other waste including category (as per schedule I or II or III) intended for utilization | Spent Solvent- 28.6 (Schedule-I) |
| 2.3 | Detailed characteristics of hazardous waste or other waste proposed for utilization (including individual concentration of all raw material/product and by product/possible organic compounds utilized during hazardous waste generation) | Spent Solvent, it's mixed solvent as during manufacturing of API lots of solvent is used, which further passes through Solvent Recovery Section. The good quality solvent is reused, rest is being saled which can incinerated. |
| 2.4 | Complete Process details from which such hazardous or other waste is generated | The waste is generated from Solvent Recovery Section, |
| 3 | DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTE IN PRODUCT MANUFACTURING | |
| 3.1 | Proposed Quantity (in MTA) of hazardous or other waste to be utilized | 600 |
| 3.2 | Process details of hazardous waste utilization | The solvent residue from the solvent Recovery section to be stored in tank which is being sent to incinerator which will convert it into steam and will be utilized in production plant. |

| | | |
|----------|---|---|
| 3.3 | Chemical reactions involved at various stages of utilization process along with material balance | It's the mixed solvent not utilized in production, which will be discarded. It's utilization in incinerator will protect the environment and will lead to steam energy else will depend on boiler which lead to consumption on HSD. |
| 3.4 | Detailed characteristics of product manufactured by using above hazardous waste | No product will be made using this hazardous waste |
| 3.5 | Baseline data including characteristics pertaining to air emission, wastewater generation and other solid waste including hazardous or other waste expected to be generated in proposed utilization process | It will only have air emission and the characteristics will be SO ₂ - 7 mg/Nm ³ NO _x - 10 mg/Nm ³ PM- 30 mg/Nm ³ |
| 3.6 | Material balance with and without utilizing hazardous or other wastes, in case the waste is proposed for utilization/co-processing in already existing process | NA, The waste from SRP will be burnt in incinerator |
| 3.7 | Details of hazardous or other waste storage facility and process area facility: | The waste will be stored in the storage tanks |
| 3.8 | Quantity of fuel and/or other raw material that are expected to be conserved (in % of raw material replaced) from the proposed utilization | The HSD will used less, if we use spent solvent incinerator |
| 3.9 | Details of finding of laboratory/pilot scale study, international practice etc. | It was used in the plant, CPCB has conducted trials and approved in year 1998 |
| 3.10 | End use process details of the product(s) manufactured by using the above waste and its environmental impact thereof : | It will not be used in form of steam during manufacturing of finished good. |
| 3.11 | Specifications of product derived with and without utilization of the aforesaid hazardous waste | N.A |
| 4 | ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTEE IN CETP/ETP | |
| 4.1 | Name of chemical being currently used as neutralizing/coagulating agent/others | N.A |
| 4.2 | Consumption of quantity of chemical being currently used as neutralizer/coagulant/ in terms of per MLD | N.A |
| 4.3 | Proposed dosing of hazardous waste in terms of MLD | 6120 |
| 4.4 | Current intake of CETP/ETP Monthly | NA |

| | | |
|----------|---|--|
| 4.5 | Details of ETP/CETP along with various intermediates treatment units and expected impact by the said utilization on the treated wastewater | NA |
| 5 | ADDITIONAL DETAILS OF UTILIZATION OF HAZARDOUS AND OTHER WASTES IN ENERGY RECOVERY | |
| 5.1 | Name of the material that is being currently used as fuel for energy source and it's calorific value | Currently, only boiler is used and it's run on HSD |
| 5.2 | Consumption of quantity of fuel that is being currently used as fuel in terms of MTA | Currently for steam boiler is used, and then 261,700 fuel will be conserved |
| 5.3 | Details of the hazardous waste proposed to be utilized with their calorific value, proximate analysis, ultimate analysis and expected impact by said utilization as emissions | Calorific Value of Spent Solvent- 4045 KCal/Kg, |
| 5.4 | Name and details of the furnace/kiln/boiler that is used in the utilization process with working principle and it's operational conditions. | The incinerator will be used. The incinerator works on combustion of material at specific temperature. |

**To be filled and submitted to the concerned SPCB/PCC by the unit, who desires to utilize hazardous or other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator (if it is not part of process)



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 193-C

Date: 29/03/2022

Industry Registration ID: 10026

Application No : 4535120

To,

M/s. Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Parwanoo
Solan Parwanoo
173220

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

| | |
|-------------------------------|--------------------------------|
| Consent No. | CTO/BOTH/RENEW/RO/2022/4535120 |
| Consent valid from: | 01/04/2020 |
| Consent valid upto: | 31/03/2025 |
| Certificate Type : | RENEW |
| Previous CTO No. & Validity : | |

2. Particulars of the Industry

| | |
|--|--|
| Name & Designation of the Applicant | Morepen Laboratories Ltd , (Authorized Signatory) |
| Address of Industrial premises | M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana, Parwanoo, Solan Parwanoo-173220 |
| Category of Industry | Red |
| Type of Industry | Basic drugs and Pharmaceuticals |
| Scale of the Industry | Micro |
| Office District | Solan Parwanoo |
| Capacity | |
| Raw Materials (Name with quantity per day) | |

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masoolkhana, Parwanoo, Solan Parwanoo, 173220

| Raw Materials | Quantity | Unit |
|------------------------------|----------|------------|
| LN8 | 19.5 | M.T./Month |
| HF | 23.4 | M.T./Month |
| BF3 Gas | 11.7 | M.T./Month |
| KOH | 85.5 | M.T./Month |
| NaCl | 9.75 | M.T./Month |
| Water | 380.25 | M.T./Month |
| Toluene | 2.55 | M.T./Month |
| Ethyl Chloro formate | 12.15 | M.T./Month |
| N.N. Diisopropyl Ethyl Amine | 1.8 | M.T./Month |
| HCl | 0.6 | M.T./Month |
| Isopropyl Ether | 3.3 | M.T./Month |
| Carbon | 1.35 | M.T./Month |
| Hyflo | 1.5 | M.T./Month |
| Ethyl Acetate | 0.6 | M.T./Month |
| Acetonitrile | 0.9 | M.T./Month |
| MT8 | 10.82 | M.T./Month |
| Acetonitrile | 67.23 | M.T./Month |
| Di Isopropyl Ethyl Amine | 4.56 | M.T./Month |
| Methyl Sulfonyl Chloride | 2.86 | M.T./Month |
| Methanol | 88.34 | M.T./Month |
| DMF | 15.48 | M.T./Month |
| THF | 28.90 | M.T./Month |
| Liquid Nitrogen | 216.53 | M.T./Month |
| Caustic | 1.73 | M.T./Month |
| MN-7/ MTS-5 | 4.98 | M.T./Month |
| Ethyl Acetate | 64.95 | M.T./Month |
| Sodium Sulphate | 2.13 | M.T./Month |
| Sodium Chloride | 12.59 | M.T./Month |
| Tartaric Acid | 4.33 | M.T./Month |
| Caustic prill | 1.73 | M.T./Month |
| Dicyclo Hexyl Amine | 6.171 | M.T./Month |
| Toluene | 69.98 | M.T./Month |

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| | | |
|---------------------|-------|------------|
| Hexane | 25.11 | M.T./Month |
| Acetic Acid | 2.24 | M.T./Month |
| Caustic LR grade | 0.44 | M.T./Month |
| Carbon | 0.459 | M.T./Month |
| Hyflo | 0.306 | M.T./Month |
| MTS-4 | 5.24 | M.T./Month |
| MDC | 8.387 | M.T./Month |
| Sodium Bi Carbonate | 2.09 | M.T./Month |
| Water | 432 | M.T./Month |
| Sulphuric Acid | 0.26 | M.T./Month |
| L10 | 2.78 | M.T./Month |
| Caustic | 3.07 | M.T./Month |
| Ethyl Acetate | 6.96 | M.T./Month |
| Methanol | 25.06 | M.T./Month |
| Carbon | 0.064 | M.T./Month |
| Hyflo | 0.278 | M.T./Month |
| Water | 74 | M.T./Month |
| Sodium Chloride | 0.167 | M.T./Month |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|--------------------|-----------|----------|----------------------|----------------|
| Loratadine | M.T./Year | 180 | Nil | For Medication |
| Montelukast Sodium | M.T./Year | 72 | Nil | For Medication |
| Desloratadine | M.T./Year | 24 | Nil | For Medication |

Details of the Effluent Treatment Plant

| Type of Effluent | Capacity(KLD) | Quantity(KLD) |
|------------------|---------------|---------------|
| STP | 20 KLD | 10 |
| ETP | 72 KLD | 61.5 |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|--------------------|------------------|---------------------|----------------------|
| Boiler Cooling | 5.7 | ETP | Recycle |
| Domestic | 10 | STP | Irrigation/Gardening |
| Industrial Process | 55.8 | ETP | Recycle |

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masoolkhana, Parwanoo, Solan Parwanoo, 173220

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No. of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|-------------|--|--------------------|---|-----------------------------------|---|
| DG Sets | 2 | 500 KVA & 250 KVA | DG set | Diesel | 65 Ltrs/ hr & 30 Ltrs /hr |
| Boilers | 2 | 2.5 and 1.5 Ton/hr | Heaters | Furnace oil | 60 Ltrs /hr |
| Incinerator | 1 | 0.6 Ton/ hr | Heaters | Wastes from manufacturing process | 80 Ltrs /hr |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|----------------|----------------|------------------------------------|------------------------|---|
| Wet Scrubber | Boilers | Fri Jan 19 00:01:00 IST 2018 | 98% | PM, SO ₂ , NO ₂ & Carbon Monoxide |
| Wet Scrubber | Incinerator | Sat Jan 15 00:01:00 IST 2000 | 98.5% | PM, SO ₂ , NO ₂ & carbon Monoxide |

Sources of emissions and type of pollutants

| Name and location of the process vessel to which the stack/ vent is attached | Rate of emission in Kg./hr | Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³ | Height of Vent/outlet/stack from ground level in meters |
|--|----------------------------|---|---|
| R-201 A-II & R-217 are attached with process scrubber at unit-II | HF-3.96 Kg/hr | Hydrogen Fluoride | 6.1 Meters |
| RE-04 B-I is attached with process scrubber at unit-I | HCl -2.45 Kgs /hr | HCl | 16 Meters |

APOORV Digitally signed
by APOORV
DEVGAN
Date: 2022.03.31
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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M/s. Morepen Laboratories Limited, Masulkhana, Kasauli Road Parwanoo District Solan, H.P. Masoolkhana, Parwanoo, Solan Parwanoo, 173220

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Parwanoo for kind information and shall ensure the operation of the unit with adequate Pollution control devices.

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by APOORV
DEVGAN
Date: 2022.03.31
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

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Date: 2022.03.31
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

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H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026

Date : 03/02/2023

To, M/s
Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Arki,Distt.Solan Parwanoo(HP)

Subject: Amendment of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization : SOL-PWN-162
(b) Period of Authorization : 1 years
(c) Valid from : 23/01/2023
(d) Date of Expiry : 31/03/2023

Details Of Authorization

| S.No | Categories/ Waste Streams of Hazardous Waste | Type of Hazardous Waste | Quantity of Hazardous Waste | Mode of Disposal/ recycling/ utilization/ co-processing etc. |
|------|---|--|-----------------------------|--|
| 1 | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.1 Used or spent oil | 1700 Ltr/year | SSWML TSDF, Dabhota |
| 2 | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.1 Exhaust Air or Gas cleaning residue | 500 Kg/year | SSWML TSDF, Dabhota |

| | | | | |
|----|---|--|------------------|--------------------------|
| 3 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.3 Spent carbon | 34 MT/year | SSWML TSDF, Dabhota |
| 4 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.1 Process Residue and | 40 MT/year | SSWML TSDF, Dabhota |
| 5 | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.3 Chemical sludge from waste water treatment | 8 MT/year | SSWML TSDF, Dabhota |
| 6 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.5 Date-expired products | 0.5 MT/year | SSWML TSDF, Dabhota |
| 7 | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.2 Wastes or residues containing oil | 100 Kg/year | SSWML TSDF, Dabhota |
| 8 | 33. Handling of hazardous chemicals and wastes | 33.2 Contaminated cotton rags or other cleaning materials | 5.5 MT/year | SSWML TSDF, Dabhota |
| 9 | 33. Handling of hazardous chemicals and wastes | 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes | 350 Numbers/year | Authorized vendor & TSDF |
| 10 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.6 Spent solvents | 600 KL/year | Authorized vendor |

Recyclable hazardous wastes procured per annum

| S.No | Hazardous Wastes Type | Passbook Type | Quantity | Source (Domestic/Imported) |
|------|-----------------------|---------------|----------|----------------------------|
|------|-----------------------|---------------|----------|----------------------------|

| Schedule | Name of Process | Name of Process Waste | Passbook Type | Quantity | Mode Of Disposal | Source of generation of waste) |
|----------|-----------------|-----------------------|---------------|----------|------------------|--------------------------------|
|----------|-----------------|-----------------------|---------------|----------|------------------|--------------------------------|

2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2023 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Morepen Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

SPECIAL CONDITIONS:

In continuation to renewal of Authorization issued to your unit vide this office letter No.

HPSPCB/HWMR/(47) Morepen Laboratories Ltd./ID-10026/2018-24160-63 dated 29.11.2018 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Now, as per

online recommendation of Regional Officer, you are hereby authorized for generation/storage/disposal of revised/amended quantities/ categories of hazardous wastes. All other terms and conditions mentioned in the letter dated 29.11.2018 will remain unchanged.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



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DEVGA DEVGAN
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Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

- 38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

**Member Secretary
(H. P. State Pollution Control Board)**

Himachal State Pollution Control Board**[See Rules 6(1)]****APPLICATION REQUIRED FOR GRANT/RENEWAL OF AUTHORISATION FOR GENERATION OR COLLECTION OR STORAGE OR TRANSPORT OR RECEPTION OR RECYCLING OR REUSE OR RECOVERY OR PRE PROCESSING OR CO- PROCESSING OR UTILISATION OR TREATMENT OR DISPOSAL OF HAZARDOUS AND OTHER WASTE****From**

SANJAY SURI

Director

Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana

To

Member Secretary,

H.P. State Pollution Control Board,

Sir

I/We hereby apply for authorisation/renewal of authorisation under the Sub-rule (1) of Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Part A: General(to be filled by all)

| | | |
|-----------|---|--|
| 1. (a) | Name and address of the unit and location of facility: | Morepen Laboratories Limited Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana |
| (b) | Name of the Occupier of the facility or operator of disposal facility with designation, Tel, Fax and e-mail: | SANJAY SURI/ Director/8875028463/vikas.thakur@morepen.com |
| (c) | Authorisation required for(Please tick mark appropriate activity or activities:) | Generation, Storage |
| (d) | In case of renewal of authorization previous authorization numbers and dates and provide copies of annual returns of last three including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable:) | Attached |
| 2 | Nature and quantity of Hazardous waste handled in T/Annum (or) KL/Annum | |

| Name of Process | Name of Hazardous Waste (Category No) | Quantity | Waste Type | Waste Storage | Waste Disposal | Source of generation of waste | Physical status | Quantity stored at any time |
|---|---|---------------|--------------|---------------|---------------------|-------------------------------|-----------------|-----------------------------|
| 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.1 Used or spent oil | 1700 Ltr/year | Recyclable | Plastic Drums | SSWML TSDF, Dabhota | vaccum pumps & D.G.Set | Liquid | 250 |
| 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.1 Exhaust Air or Gas cleaning residue | 500 Kg/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | APCD | Solid | 42 |
| 28. Production/formulation of drugs/pharmaceutical and health care product | 28.3 Spent carbon | 34 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Process | Solid | 8 |
| 28. Production/formulation of drugs/pharmaceutical and health care product | 28.1 Process Residue and Wastes | 40 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Process | Solid | 12 |
| 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.3 Chemical sludge from waste water treatment | 8 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | ETP | Solid | 700 |

| | | | | | | | | |
|---|---|------------------|--------------|---------------|-----------------------|--|------------------|------|
| 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.3 Chemical sludge from waste water treatment | 8 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | ETP | Solid | 700 |
| 28. Production/formulation of drugs/pharmaceutical and health care product | 28.5 Date-expired products | 0.5 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Labs | Liquid and Solid | 0.12 |
| 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.2 Wastes or residues containing oil | 100 Kg/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Cleaning of Equipments | Solid | 25 |
| 33. Handling of hazardous chemicals and wastes | 33.2 Contaminated cotton rags or other cleaning materials | 5.5 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Intermediates, Centrifuge bags and filters | Solid | 1.5 |
| 28. Production/formulation of drugs/pharmaceutical and health care product | 28.6 Spent solvents | 600 KL/year | Recyclable | MS Drums | Triveni and Cloudchem | Process and SRP | Liquid | 85 |
| 33. Handling of hazardous chemicals and wastes | 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes | 350 Numbers/year | Recyclable | Storage Rooms | SSWML TSDF, Dabhota | Process | Solid | 40 |

| | | | | | | | | | |
|------|---|--|-------------|--------------|---------------|---------------------|---------|-------|----|
| | 37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration | 37.3 Concentration or evaporation residues | 500 MT/year | Landfillable | Storage Rooms | SSWML TSDF, Dabhota | Process | Solid | 80 |
| 3 a) | Year of commissioning and commencement of Production? | | | | | 1984 | | | |
| b) | Whether the industry works 1 shift/2 shifts/round the clock? | | | | | Round the clock | | | |
| 4 | <p>Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of Central Pollution Control Board. Such ERP shall comprise the following, but not limited to:</p> <ul style="list-style-type: none"> • Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property; • Implementing the measures necessary to protect persons and the environment; • Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available; • Arrangements for training staff in the duties which they are expected to perform; • Arrangements for informing concerned authorities and emergency services; and • Arrangements for providing assistance with off-site mitigatory action. <p>(To be attached separately)</p> | | | | | Attached | | | |
| 5 | <p>Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste</p> <p>(To be attached separately)</p> | | | | | Attached | | | |

Part B: To be filled by hazardous waste generators

| | | |
|---|--|---|
| a | Products and by-products manufactured (names and product wise quantity per annum): | Loratadine- 180 MTPA Desloratadine- 24 MTPA Montelukast Sodium- 72 MTPA Sodium Montelukast - 72 MTA ,Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana |
| b | Process description including process flow sheet indicating Inputs and Outputs (raw materials, chemicals, products, by-products,wastes, emissions, wastewater etc.) Please attach separate sheets:) | Attached |

| | |
|----|---|
| c) | Characterstics(waste-wise) and Quantic of waste generation per annum: |
|----|---|

| Schedule | Name of Process | Name of Hazardous Waste (Category No) | Quantity | Characteristics of each waste | The details of utilization with in the plants such as Reuse/ Recycling/ Recovery/R eprocessing etc | If not utilised within the plant, provide details of what is done with this waste | Details of arrangements for transportation to actual users/ TSDF | Details of the environmental safeguards and environmental facilities provided for safe handling |
|------------|---|--|---------------|-------------------------------|--|---|--|---|
| Schedule I | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.1 Used or spent oil | 1700 Ltr/year | Liquid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |
| Schedule I | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.1 Exhaust Air or Gas cleaning residue | 500 Kg/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |
| Schedule I | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.3 Spent carbon | 34 MT/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |

| | | | | | | | | |
|------------|---|---|-------------|----------------|----|-----------------------|--------------------------------------|---|
| Schedule I | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.1 Process Residue and Wastes | 40 MT/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |
| Schedule I | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.3 Chemical sludge from waste water treatment | 8 MT/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |
| Schedule I | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.5 Date-expired products | 0.5 MT/year | Solid & Liquid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |
| Schedule I | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.2 Wastes or residues containing oil | 100 Kg/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used |

| | | | | | | | | | |
|------------|---|--|------------------|--------|----|--|--------------------------------------|---|--|
| Schedule I | 33. Handling of hazardous chemicals and wastes | 33.2 Contaminated cotton rags or other cleaning materials | 5.5 MT/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used | |
| Schedule I | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.6 Spent solvents | 600 KL/year | Liquid | NA | Authorized Vendor | Vehicle as per norms | Safety shoes, gloves, helmet are being used | |
| Schedule I | 33. Handling of hazardous chemicals and wastes | 33.1 Empty barrels/canisters/liners contaminated with hazardous chemicals/wastes | 350 Numbers/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used | |
| Schedule I | 37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration | 37.3 Concentration or evaporation residues | 500 MT/year | Solid | NA | Waste is sent to TSDF | Vehicle is sent by TSDF as per norms | Safety shoes, gloves, helmet are being used | |
| d) | Hazardous and other wastes generated from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989. | | | | | The hazardous waste is stored at the designated area with secondary containment. | | | |

Part C: To be filled by Treatment, storage and disposal facility operators

| | |
|----|---|
| 1) | Provide details of the facility including: |
|----|---|

| | | |
|-------|--|---|
| i) | Location of site with layout map: | Loratadine- 180 MTPA Desloratadine- 24 MTPA Montelukast Sodium- 72 MTPA Sodium Montelukast - 72 MTA ,Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana |
| ii) | Safe storage of the waste and storage capacity | |
| iii) | The treatment processes and their capacities | |
| iv) | Secured Landfills | |
| v) | Incineration, if any | |
| vi) | Leachate Collection and Treatment System | |
| vii) | Fire Fighting Systems | |
| viii) | Environmental management plan including monitoring | |
| ix) | Arrangement for transportation of waste from generators | |
| 2) | Provide details of Any other activities undertaken at the Treatment, storage and disposal facility site. | |
| 3) | Attach a Copy of prior Environmental Clearance | Not Attached |

Part D: To be filled by recyclers or pre-processors or co-processors or users of hazardous or other wastes

| 1. | Nature and quantity of different wastes received per annum from domestic sources or imported or both: | | | | | | | | | | | | | | | | | | | | |
|----------|---|-----------------------|---------------|----------|------------------|-------------------------------|----------------------------|----------|-----------------|-----------------------|---------------|----------|------------------|-------------------------------|--|--|--|--|--|--|--|
| | Hazardous Wastes Type | | Passbook Type | | Quantity | | Source (Domestic/Imported) | | | | | | | | | | | | | | |
| | <table border="1"> <thead> <tr> <th>Schedule</th> <th>Name of Process</th> <th>Name of Process Waste</th> <th>Passbook Type</th> <th>Quantity</th> <th>Mode Of Disposal</th> <th>Source of generation of waste</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table> | | | | | | | Schedule | Name of Process | Name of Process Waste | Passbook Type | Quantity | Mode Of Disposal | Source of generation of waste | | | | | | | |
| Schedule | Name of Process | Name of Process Waste | Passbook Type | Quantity | Mode Of Disposal | Source of generation of waste | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | | | |
| 2. | Installed capacity as per registration issued by the District Industries Centre or any other authorised Government agency. Provide copy: | | | | Not Attached | | | | | | | | | | | | | | | | |
| 3. | Provide details of secured storage of wastes including the storage capacity | | | | | | | | | | | | | | | | | | | | |
| 4. | Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.) Attach separate sheets: | | | | Not Attached | | | | | | | | | | | | | | | | |
| 5. | Provide details of end users of products or by-products | | | | | | | | | | | | | | | | | | | | |
| 6. | Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste | | | | | | | | | | | | | | | | | | | | |

| | | |
|----|---|--|
| 7. | Provide details of occupational health and safety measures | |
| 8. | Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines: | |
| 9. | Arrangements for transportation of waste to the facility | |

Place:

Date:

Signature of the Applicant

SANJAY SURI
Director



Date:10/10/2022

To
Assistant Environmental Engineer
H.P. SPCB, Sec-4 Parwanoo, Solan
(H.P.)

Subject: Reply to Notice Under Water (Prevention and Control of
Pollution) Act, 1974.

Dear Sir,

This is with reference to the letter No.-PCB/R.O. Pwn M/s Morepen
Laboratories Limited-1317 dated 29.09.2022.

We would like to state that we are doing primary treatment of wastewater
within our existing infrastructure to meet the inlet quality parameter of
CETP. Earlier, we were incinerating the high COD solvent and High TDS
slurry in our incinerator. After direction of PCB, we have stopped
incinerating the slurry and solvent, that is the main reason we are sending
High COD-high TDS effluent to CETP. We are developing the technology
to reduce high COD-high TDS content in the effluent to match the inlet
parameters norms.

Furthermore, we have proposed the expansion of Masulkhana Unit wherein
we have a provision of ZLD. CTE for expansion is already applied. In this
connection, a meeting was held with the officials of PCB in Shimla where
we have requested a time frame of 4-6 months for modification and
upgradation / capacity enhancement of our ETP plant.

Looking forward for your cooperation please.

For Morepen Laboratories Limited'

Authorized Signatory



Morepen Laboratories Limited

Plant : Village Masulkhana, Parwanoo, Distt. Solan, (H.P.) India 173 220
Tel.: +91-1792-233283-88, Fax : +91-1792-232606, E-mail : plants@morepen.com

Regd. Off.: Vill. Maikumajra (Morepen Village), Baddi-Nalagarh Road,
Baddi, Distt. Solan, (Himachal Pradesh) India 173 205
Tel.: +91-1795-276201-03, Fax: +91-1795-276204, E-mail: plants@morepen.com









PERMIONICS MEMBRANES PVT. LTD.

3/29, 4/19, B/DC, Gorwa Estate, Vadodara - 390016, Gujarat (India)
 Tele : (+91) 0265 - 2280003, 2281563, 2283171 | Fax : 2281512
 Mail - info@permionics.com | Web : www.permionics.com



TAX INVOICE

Original for Recipient

GSTIN : 24AACCP9167E1ZD

PAN: AACCP9167E

PERMIONICS MEMBRANES PVT. LTD.

3/29, 4/19, B.I.D.C, Gorwa Estate,
 Vadodara
 State : 24-Gujarat
 India

Invoice No. : P0421/23-24

Invoice Date : 26/09/2023

Challan No. : P0421/23-24 dtd. : 26/09/2023

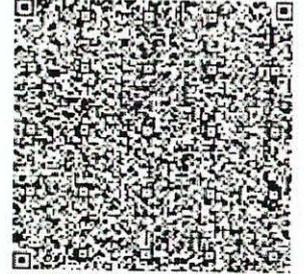
Order No. : MSL/2023-24/10033 dtd. 29/05/2023

EWay Bill No. : 611619673446

Ack No. : 162315035739250

Date : 2023-09-26 13:33:00

IRN : 4f9d73872653a21911d
 e3a4e53f408ed370654e
 7f0118f43562c26729ff5
 2194



Bill to Party

GSTIN : 02AABCM1083B1ZA

M/S. MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, parwanoo,
 Solan-173220, Himachal Pradesh
 State : 02 - Himachal Pradesh
 India

Ship to Party

GSTIN : 02AABCM1083B1ZA

M/S. MOREPEN LABORATORIES LIMITED

Village & PO Masulkhana, parwanoo,
 Solan-173220, Himachal Pradesh
 State : 02 - Himachal Pradesh
 India

| No. | Item Details | HSN/SAC | UOM | Quantity | Rate | Amount(INR) |
|-----|--------------------------|----------|-----|----------|------------|-------------|
| 1 | TUBE SETTLER + RO SYSTEM | 84212190 | Set | 1.000 | 2500000.00 | 2500000.00 |
| | | | | Total | 1.000 | |

MOREPEN
 MASULKHANA
 Goods Received on 30-09-23
 Entered at Sr No. 1241
 Folio No. 120
 Shortage if any
 Security Officer

Transporter : B R LOGISTIC
 Vehicle No. : HR74B8158
 L.R. No. & Date : 6597 Dtd. 26/09/2023
 Payment : 30% Advance, 60% Against PI, 10% 1 Month PDC
 Freight : Extra
 Others : W.O:23241168

Basic Amount
 Sub Total 2500000.00
 IGST(18.000%) 450000.00
Grand Total 2950000.00

Amount in Words : INR Twenty Nine Lakhs Fifty Thousand Only
IGST in Words : INR Four Lakhs Fifty Thousand Only

Certified that particulars given above are true and correct and the amount indicated represents the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer. Subject to VADODARA Jurisdiction

Prepared By

Checked By

For, **PERMIONICS MEMBRANES PVT. LTD.**

Authorised Signatory

